



Sr. No.	Date	Orders
		<p data-bbox="486 358 726 414">% 26.07.2004</p> <p data-bbox="486 504 1404 649">Present: Mr Salil Kapoor for the Petitioner. Mr R.D. Jolly with Ms Rashmi Chopra for the Respondent.</p> <p data-bbox="486 739 869 795">+ <u>WP (C) 11895/2004</u></p> <p data-bbox="486 795 518 840">*</p> <p data-bbox="494 884 1594 1512">The petitioner has approached this Court for issuance of a writ of certiorari for quashing the notices under Section 226 (3) of the Income-Tax Act, 1961, for attachment of bank accounts. The petitioner has also prayed to direct the respondent to stay the demand till the decision in the appeals for the assessment year 2001-2002 is delivered and to withdraw the attachment notices. In the petition in para 8, we find the statement to the following effect:-</p> <p data-bbox="670 1545 1532 1870">"The Petitioner filed a application dated 09.07.2004 before Respondent No.1 for Stay of Demand for Assessment Year 2001-2002 with a copy to Respondent No.3. The said application is still pending and no action has been taken by the said Respondents so far. The copy of the said Letter is annexed herewith as Annexure P-12."</p> <p data-bbox="502 1915 1594 2060">2. Mr Jolly states that the said application will be disposed of within a period of four weeks from today. So far as the earlier</p> <p data-bbox="893 2049 1037 2116"><i>RDJ</i></p>



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		<p data-bbox="383 313 1500 459">assessment years are concerned, stay had already been granted and, therefore, no interference is called for.</p> <p data-bbox="550 504 1077 560">The writ petition is disposed of.</p> <p data-bbox="1053 593 1380 705"><i>Bejaie.</i> CHIEF JUSTICE</p> <p data-bbox="949 716 1492 862"><i>Badar Durrez Ahmed.</i> BADAR DURREZ AHMED, J</p> <p data-bbox="383 851 630 952">July 26, 2004 sd</p>